

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **23.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No :
Petition No : CP/790/2020
Name of Petitioner : Arvind Srinivasan
& Vs
Name of Respondent : Z L Technologies India Pvt Ltd & 2 Others
Section : 241-242 of CA 2013

ORDER

Present: Mr. Badrinarayanan, Ld. Counsel for Petitioner.
Mr. Apoorva Kulkarni, Ld. Counsel for R1 & R2.

Heard.

R1 is a Company in which there are two shareholders. The total shareholding is 50,000 out of which the Petitioner has only one share. He is also removed from the board of Director. Affairs of the company are being managed by R2 to R3.

Issue as to the maintainability of the Petition is raised.

Some proposals also came as to taking exit by the Petitioner.

At joint request, List the Petition for taking instructions on the proposal / hearing on **10.09.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**